

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:308

ANSWERED ON:15.12.2011

SPECIAL COURTS

Kataria Shri Lal Chand;Thomas Shri P. T.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court, recently urged the Government to tackle agitations blocking rail and road traffic and consider setting up of Special Courts to prosecute such agitators;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to set up such Courts; and
- (d) if so, the time by which these are likely to be set up?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION No 308 TO BE ANSWERED ON 15.12.2011 REGARDING SPECIAL COURTS.

(a)to(d): As per the information received from the Ministry of Railways, no order has been made by Hon`ble Supreme Court of India to set up Special Courts to prosecute the agitators blocking rail & road traffic. Therefore, there is no proposal for setting up of special courts for the purpose.